

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELH

O.A. No.1465 of 1998

New Delhi, this 15th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)Ishwar Datt Tholiya  
R/o RZF-907/28 Raj Nagar Pt.II  
Palam Colony  
New Delhi-110045.

... Applicant

(By Advocate: Shri A.K. Bhardwaj)

## Versus

1. National Capital Territory of Delhi, through The Principal Secretary (Chief Secretary) Govt. of N.C.T. Delhi.
2. The Secretary(Revenue) National Capital Territory of Delhi, New Courts Building Tis Hazari Delhi-54.
3. Deputy Commissioner, S/W Distt. National Capital Territory of Delhi, Delhi. ... Respondents

(By Advocate: Shri Rajinder Pandita)

## O R D E R (Oral)

By Reddy, J.

Heard the learned counsel for the applicant and the respondents.

2. The applicant was placed under suspension by an order dated 3.1.1997. The main grievance of the applicant is that he was kept under long suspension for a period of 17 months only on the ground of pendency of criminal proceedings against him. It is the case of the applicant that he was placed under



suspension wrongly though he was in police custody only for a period of 16 hours. It is also contended by the learned counsel for the applicant that the appeal and several other representations made by the applicant to revoke the suspension have not been disposed of.

3. In the circumstances, we deem it fit and appropriate to dispose of the OA, without going into the merits of the matter, directing the applicant to file a fresh appeal under Rule 23 of the CCS(CCA) Rules, within a period of two weeks from the date of receipt of a copy of this order and on receipt of such appeal, the respondents are directed to dispose of the same giving appropriate reasons within a period of two months thereafter.

4. The OA is disposed of as above. No costs.

*Shanta Shastry*  
(Mrs. Shanta Shastry)  
Member(A)

*V. Rajagopala Reddy*  
(V. Rajagopala Reddy)  
Vice Chairman(J)

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